

**GOVERNMENT OF INDIA  
MINISTRY OF COAL  
LOK SABHA  
STARRED QUESTION NO. \*473  
ANSWERED ON 25.03.2026**

**COAL TRADE EXCHANGE**

**\*473. SHRI PRAVEEN PATEL:  
DR. SANJAY JAISWAL:**

Will the Minister of **COAL** be pleased to state:

- (a) the current status of the Coal Trading Exchange (CTE) across the country including Jharkhand and Jammu;
- (b) the number of coal blocks which have commenced actual production till date out of the 131 coal blocks allocated under the Commercial Coal Mining Policy especially the number of coal blocks in Jharkhand, Odisha, Chhattisgarh particularly in Surguja region along with actual production being made by them;
- (c) the details of penalties imposed for delays in achieving the milestones;
- (d) whether the Government has completed the revised Jharia Master Plan for rehabilitation and if so, the details thereof along with the new technologies being deployed to manage long-standing underground mine fires and landslides in Jharkhand particularly in Hazaribagh and Ramgarh districts;
- (e) whether similar measures are being considered for other coal-producing regions including Surguja in Chhattisgarh; and
- (f) whether the Government has assessed the impact of commercial coal mining and related infrastructure development in Odisha particularly in Keonjhar Lok Sabha Constituency and if so, the details thereof?

**ANSWER  
MINISTER OF COAL AND MINES  
(SHRI G. KISHAN REDDY)**

**(a) to (f): A STATEMENT IS LAID ON THE TABLE OF THE HOUSE.**

**STATEMENT REFERRED TO IN REPLY TO PARTS (A) TO (F) OF LOK SABHA STARRED QUESTION NO. \*473 FOR ANSWER ON 25.03.2026 ASKED BY SHRI PRAVEEN PATEL AND DR. SANJAY JAISWAL REGARDING COAL TRADE EXCHANGE.**

**(a):** Ministry of Coal has initiated the process of setting up of Coal Exchange (s) in the country in pursuance of the legislative provisions of the Mines and Minerals (Development and Regulation) Amendment Act, 2025. Section 18B of the Mines and Minerals (Development and Regulation) Amendment Act, 2025 empowers the Central Government to frame the rules for the purpose of Coal Exchange (s). In pursuance of the provisions, Ministry of Coal has initiated the process of formulation of the Coal Exchange Rules, which shall provide for the objectives and structure of the Coal Exchange (s) to be established in the country.

**(b):** Out of the 131 coal blocks allocated under the Commercial Coal Mining Policy, 21 coal blocks have obtained Mine Opening Permission and 12 coal blocks have commenced production as on 28th February, 2026. District wise details of these 12 coal blocks along with production details is as below:

Sl. No.	State	District	Name of the Coal Mine	Allottee	Production (FY 24-25) in MT	Production (FY 25-26) till 28.02.2026 in MT
1.	Chhattisgarh	Raigarh	Gare Palma IV/1	Jindal Power Limited	7.195	6.803
2.			Gare Palma IV/7	Sarda Energy And Minerals Ltd.	1.722	1.699
3.			Gare Palma IV/6	Jindal Steel And Power Limited	4.001	3.345
4 & 5.			Gare Palma IV/2 and Gare Palma IV/3		6.236	6.231
6.		Surajpur	Bhaskarpara	Prakash Industries Ltd.	0.077	0.940
7.		Jharkhand	Palamau	Rajhara North (Eastern & Central)	Fairmine Carbons Private Ltd	0.006
8 & 9.	Madhya Pradesh	Narsinghpur	Gotitoria (East) & Gotitoria (West)	Boulder Stone Mart Private Ltd.	0.253	0.229
10.	Maharashtra	Chandrapur	Takli-Jena-Bellora (North) & Takli-Jena-Bellora (South)	Aurobindo Reality And Infrastructure Private Ltd.	0.732	0.377
11.	Odisha	Angul	Utkal C	Jindal Steel And Power Limited	3.362	3.384
12.	Arunachal Pradesh	Changlang	Namchik Namphuk	Coal Pulz Private Ltd.	-	0.011

**(c):** The details of penalties imposed against coal blocks allocated under commercial auction scheme post 2020 is at the **Annexure**.

**(d):** Government has approved the Revised Jharia Master Plan (JMP) in June, 2025 for dealing with Fire, Subsidence & Rehabilitation of affected families of Jharia Coalfield. The initial phase of Revised JMP is applicable to 81 most vulnerable sites and the initial phase is to be completed by December, 2028.

The fire is being extinguished by digging out through excavation or blanketing by overburden (OB). To monitor the success of this process, Bharat Coking Coal Limited periodically conducts surveys through the National Remote Sensing Centre (NRSC), Hyderabad, for delineation of surface fires.

As per the NRSC survey report of the year 2017-18, the surface fire area was 3.26 sq. km, which has reduced to 1.53 sq. km in the year 2024-25. Further, as per the survey of the year 2020-21, there were 27 fire locations, out of which 17 have been dealt with by excavation and blanketing through OB as on date.

Mines of Argada, Barka-Sayal, Kuju, Hazaribagh and Rajrappa Areas of Central Coalfields Ltd. (CCL) are located in Hazaribagh and Ramgarh districts of the State of Jharkhand, which are not a part of Jharia Master Plan. Long-standing underground mine fire exists in Kuju Colliery, Kuju area, of CCL, located in Ramgarh district of Jharkhand. Drone based Scientific study using Thermal Infra-Red Sensor (TIR Survey) has been conducted by Central Mine Planning & Design Institute Limited (CMPDIL) to map the extent of mine fire. Based upon this study, Mining Plan is under preparation at CMPDIL, to dig out the existing fire through opencast working. In other Areas of CCL located in Ramgarh and Hazaribagh districts, there is no case of long standing underground mine fire and landslides.

**(e):** South Eastern Coalfields Limited (SECL) has presently only one mine namely Amera OC situated in Sarguja district of Chhattisgarh, where so far challenges as mentioned in Jharia master plan have not arisen.

**(f):** No coal block has been allocated in Keonjhar Lok Sabha Constituency since inception of Commercial coal mining in 2020. However, Ministry of Coal has auctioned 26 coal mines in the State of Odisha under commercial coal mine auction policy. These 26 coal mines have cumulative Peak Rated Capacity (PRC) of 150.63 MTPA. These mines once operationalized are expected to provide an annual revenue of Rs 18,344 crore, attract capital investment of Rs 22,594 crore and provide employment to 2,03,652 persons.

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## (LOK SABHA STARRED QUESTION NO. 473 ANSWERED ON 25.03.2026)

Details of Performance Bank Guarantee deductions							
Sl. No	Coal Mines	Allottee	Non-Achievement of Milestones	Appropriation/ Termination order date	Appropriation Amount (Rs)	Appropriated	Not Appropriated due to Court Case
1	Marki Mangli-II	M/s Yazdani International Private Limited	Approval of Mining Plan	06-11-2023	₹ 2,28,30,958.00	₹ 2,28,30,958.00	₹ 0.00
2	Marki Mangli IV	M/s Sobhagya Mercantile Limited	MS-II, Approval of Mine Plan	22.05.2025	₹ 8,84,17,773.98	₹ 8,84,17,773.98	₹ 0.00
3	Dahegaon Gowari	M/s Ambuja Cements Limited	MS-2, Approval of Mining Plan	26.02.2026	₹ 2,29,83,095.00	₹ 2,29,83,095.00	₹ 0.00
4	Dhirauli	Stratatech Mineral Resources Private Limited	Environment Clearance-MS-3	29/02/2024	₹ 46,91,68,386.87	₹ 46,91,68,386.87	₹ 0.00
5	Sahapur West	Sarda Energy & Minerals Limited	Environment Clearance-MS-3	29/02/2024	₹ 6,88,95,341.57	₹ 0.00	₹ 6,88,95,341.57
6	Sahapur East	M/s Chowgule and Company Private Limited.	Delay in Environment Clearance	27/03/2024	₹ 10,48,64,923.00	₹ 0.00	₹ 10,48,64,923.00
7	Gondbaheera Ujheni East	M/s Mahan Energen Ltd.	Delay in Preparation of GR (MS-1)	15/02/2025	₹ 1,69,04,063.00	₹ 1,69,04,063.00	₹ 0.00
8	Beherabandh North Extension	Auro Coal Pvt. Ltd	Delay in Preparation of GR (MS-1)	14/02/2025	₹ 2,32,68,750.00	₹ 2,32,68,750.00	₹ 0.00

**Details of Performance Bank Guarantee deductions**

<b>Sl. No</b>	<b>Coal Mines</b>	<b>Allottee</b>	<b>Non-Achievement of Milestones</b>	<b>Appropriation/ Termination order date</b>	<b>Appropriation Amount (Rs)</b>	<b>Appropriated</b>	<b>Not Appropriated due to Court Case</b>
9	Marwatola VI	JSW Cement Limited	Approval of Mining Plan (MS-2)	18/06/2025	₹ 17,95,32,287.00	₹ 0.00	₹ 17,95,32,287.00
10	Choritand Tiliaya	M/s Rungta Metals Private Limited	Mining Plan Approval	04.12.2025	₹ 4,36,33,188.00	₹ 0.00	₹ 4,36,33,188.00
11	Patal East Eastern Part	M/s RCR Steel Works Private Limited	Mining Plan Approval	23.12.2025	₹ 1,25,25,322.30	₹ 0.00	₹ 1,25,25,322.30
12	Jogeshwar & Khas Jogeshwar	South West Pinnacle Exploration Limited	1.Prospecting License or Notification under section 4 of the CBA Act, 1957, as applicable 2.Completion of Drilling/Exploration 3.Preparation of Geological Report (GR) MS-1	20.11.2023	₹ 30,37,500.00	₹ 30,37,500.00	₹ 0.00
13	Jogeshwar & Khas Jogeshwar	South West Pinnacle Exploration Limited	Preparation of Geological Report (GR) not done within 24 months from allotment order date MS-1	10.02.2025	₹ 30,37,500.00	₹ 30,37,500.00	₹ 0.00
14	Basantpur	Goquest Solutions Private Limited (Formerly known as Gangaramchak Mining Pvt. Ltd.)	Preparation of Geological Report (GR)not done within 15 months from allotment order date MS-1	11.03.2025	₹ 23,47,407.00	₹ 23,47,407.00	₹ 0.00
15	Rauta Closed	Shreesatya Mines Private Limited	Preparation of Geological Report (GR)not done within 24 months from allotment order date MS-1	10.06.2025	₹ 14,17,500.00	₹ 14,17,500.00	₹ 0.00

**Details of Performance Bank Guarantee deductions**

<b>Sl. No</b>	<b>Coal Mines</b>	<b>Allottee</b>	<b>Non-Achievement of Milestones</b>	<b>Appropriation/ Termination order date</b>	<b>Appropriation Amount (Rs)</b>	<b>Appropriated</b>	<b>Not Appropriated due to Court Case</b>
16	Rauta Closed	Shreesatya Mines Private Limited	1.Prospecting License or Notification under section 4 of the CBA Act, 1957, as applicable 2.Completion of Drilling/Exploration 3.Preparation of Geological Report (GR) MS-1	08.03.2024	₹ 14,17,500.00	₹ 14,17,500.00	₹ 0.00
17	Burakhap Small Patch	Shreesatya Mines Private Limited	Approval of Mine Plan, MS II	12.06.2025	₹ 10,87,79,469.00	₹ 10,87,79,469.00	₹ 0.00
18	Urma Paharitola	M/s Auro Infra Private Limited	Preparation of Geological Report (GR) not done within 15 months from allotment order date	01.08.2024	₹ 2,16,00,000.00	₹ 2,16,00,000.00	₹ 0.00
19	Gondulpara	M/s Adani Enterprises Limited	Approval of Mine Plan, MS II	03.08.2024	₹ 18,78,73,420.00	₹ 18,78,73,420.00	₹ 0.00
20	Brinda & Sasai	Dalmia Cement Bharat Limited	Approval of Mine Plan, MS II	28.10.2025	₹ 5,04,14,418.23	₹ 5,04,14,418.23	₹ 0.00
21	Chakla	Hindalco Industries Ltd. (HIL)	Environment Clearance, MS III	06.11.2024	₹ 24,18,99,473.30	₹ 0.00	₹ 24,18,99,473.30
22	Jitpur	Terri Mining Pvt. Ltd.	Approval of Mine Plan, MS II	26.02.2026	₹ 7,07,95,123.000	₹ 7,07,95,123.000	₹ 0.00
23	Binja	Assam Mineral Development Corp. Limited	Preparation of Geological Report (GR) not done within 15 months from allotment order date	22.05.2025	₹ 58,80,000.00	₹ 58,80,000.00	₹ 0.00

**Details of Performance Bank Guarantee deductions**

<b>Sl. No</b>	<b>Coal Mines</b>	<b>Allottee</b>	<b>Non-Achievement of Milestones</b>	<b>Appropriation/ Termination order date</b>	<b>Appropriation Amount (Rs)</b>	<b>Appropriated</b>	<b>Not Appropriated due to Court Case</b>
24	Binja	Assam Mineral Development Corp. Limited	Preparation of Geological Report (GR) not done within 24 months from allotment order date	25.02.2026	₹ 58,80,000.00	₹ 58,80,000.00	₹ 0.00
25	Datima	Shree Cement Limited	Mining Plan Approval	26.06.2025	₹ 3,63,51,707.00	₹ 3,63,51,707.00	₹ 0.00
26	Kasta East	Jitusol Developers Private Limited	Approval of mine plan -MS - 2	06.03.2024	₹ 2,55,27,988.55	₹ 2,55,27,988.55	₹ 0.00
27	Utkal C	JSPL	Approval of mine plan -MS - 2	14.02.2025	₹ 27,06,30,820.00	₹ 27,06,30,820.00	₹ 0.00
28	Radhikapur West	Vedanta Ltd	Environment Clearance	21.07.2025	₹ 29,23,55,117.68	₹ 0.00	₹ 29,23,55,117.68
29	Bankhui	M/s Yazdani International Private Limited	Preparation of Geological Report (GR) not completed within 15 months from allocation	21.10.2025	₹ 58,85,625.00	₹ 58,85,625.00	₹ 0.00
30	Bijahan	M/s Mahanadi Mines and Minerals Private Limited	Approval of mine plan -MS - 2	05.02.2026	₹ 21,59,52,375	₹ 21,59,52,375	₹ 0.00
31	Garampani	Assam Mineral Development Corporation	Approval of mine plan -MS - 2	08.03.2024	₹ 4,39,26,310.13	₹ 4,39,26,310.13	₹ 0.00
32	Koilajan	Assam Mineral Development Corporation	Approval of mine plan -MS - 2	06.03.2024	₹ 27,75,823.07	₹ 27,75,823.07	₹ 0.00
<b>Total</b>					<b>₹ 2,65,08,09,165.68</b>	<b>₹ 1,70,71,03,512.83</b>	<b>₹ 94,37,05,652.85</b>